

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 288/TT/2023**

- Subject** : Petition for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto read with Regulation 111 to 113 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of Hearing** : 16.7.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member
- Petitioner** : Odisha Power Transmission Corporation Limited (OPTCL)
- Respondent** : Power Grid Corporation of India Limited (PGCIL) and 4 others
- Parties present** : Shri R.K Mehta, Advocate, OPTCL  
Ms. Himanshi Andley, Advocate, OPTCL

**Record of Proceedings**

The instant Petition has been filed for inclusion of the transmission assets in Computation of Point of Connection (PoC) Charges and Losses as per the Commission's order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 as amended from time to time read with Regulations 111 to 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999. The learned counsel further submitted that due to the Covid-19 pandemic and certain other complex reasons, the instant Petition has been filed with the delay.

2. After hearing the learned counsel for the Petitioner, the Commission directed to issue notice to the Respondents. The Respondents were directed to file their respective replies within four weeks and the Petitioner to file a rejoinder, if any, within two weeks thereafter.



3. The Commission observed that the delay in filing the Petition is huge and directed the Petitioner to furnish the reasons for such delay on an affidavit within two weeks with a copy to the other side.

4. The matter will be listed for hearing on **10.9.2024**.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

